

that fall within the period in which the present Deputy Prime Minister had in the post held or is at present holding the portfolio of Finance.

Income-Tax Arrears Due From Firms of Imphal Question

9362-C. SHRI M. MEGHACHARDRA : Will the Minister of FINANCE be pleased to state the amount of Income-tax arrears standing against the following firms of Imphal as at the end of years 1967-68 and 1968-69, namely (i) Messrs Jamunalal Mangilal & Co.; (ii) Hardwire Exchange, Imphal; (iii) Nagaland Hardware Stores; and (iv) James Engineerings?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : The required information is not readily available. It is being collected and will be laid on the Table of the Sabha as early as possible.

Reservation for Scheduled Castes/Scheduled Tribes in State Bank of India

9362-D, SHRI S. M. SOLANKI : Will the Minister of FINANCE be pleased to state :

(a) whether the rules regarding reservation for Scheduled Castes and Scheduled Tribes have been observed by the State Bank of India in all the States;

(b) if so, the percentage of Scheduled Castes in all the branches of the State Bank of India in Gujarat State;

(c) if not, the reaction of Government thereto; and

(d) the steps taken for implementation of the rule regarding reservation?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The rules laid down by the Government of India regarding reservation of vacancies for Scheduled Castes and Scheduled Tribes candidates are being observed in the State Bank of India in respect of direct recruitment to the clerical and subordinate cadre. The rules are being enforced uniformly all over India.

(b) The percentage of Scheduled Castes and Scheduled Tribes employees in the Ahmedabad Circle of the State Bank which

covers all the branches of the bank in Gujarat State was 3.6 per cent as at the 31st December, 1968.

(c) and (d). Do not arise in view of what has been stated at (a) above.

नई दिल्ली वोल्गा होटल के विरुद्ध आयकर न देने के बारे में शिकायत

9362 E. श्री शशि सूषण : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वोल्गा होटल तथा रेस्तराँ, कनाट प्लेस, नई दिल्ली द्वारा 50 लाख रुपये की राशि का आयकर न दिये जाने के बारे में आयकर विभाग से शिकायत की गई थी जिसके लिए शिकायत करने वाले व्यक्ति को फरवरी, 2968 में एक हजार रुपये का पुरस्कार दिया गया था ;

(ख) क्या यह भी सच है कि उस समय से अब तक आयकर की वसूली के लिये कोई कार्यवाही की गई है ; और

(ग) अब तक आयकर वसूल न किये जाने के लिए उत्तरदायी सरकारी अधिकारियों के विरुद्ध कोई कार्यवाही की गई है तो उसका ब्यौरा क्या है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) वोल्गा रेस्तराँ के विरुद्ध कर-अगबंचन की एक शिकायत आई है। जांच-पड़ताल की सफलता और सूचना देने वाले की सुरक्षा की दृष्टि से शिकायत या सूचना देने वाले को दिये गए पुरस्कार के ब्यौरे को प्रकट करना वांछनीय नहीं होगा।

(ख) जांच-पड़ताल जारी है। कर लगाने और उसकी वसूली का प्रश्न तो जांच-पड़ताल पूरी होने के बाद ही उठेगा।

(ग) उपर्युक्त भाग (ख) के उत्तर को देखते हुए यह प्रश्न नहीं उठता।